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CNR No.DLCT01-000185-2021

SC No.16/2021

FIR No.415/2015

PS Kotwali

**U/s 395/397/365/201/412/120-B IPC & 25/54/59 Arms Act
State Vs. Sunil & Ors.**

03/09/2021

File taken up today on an application u/s. 439 Cr.P.C. of the accused Sunil Rathore for extension of interim bail till 24/09/2021.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).

SI Satish Kumar is present (through V.C.).

Sh. Sushil Kumar and Sh. Vibhu Tyagi, Ld. Counsel for the accused Sunil Rathore (through V.C.).

Assistant Ahlmad is on leave today.

Reply to the aforesaid application of the accused Sunil Rathore is stated to be filed by SI Satish Kumar.

By way of present order, this Court shall disposed of aforesaid application u/s. 439 Cr.P.C. of the accused Sunil Rathore for extension of interim bail till 24/09/2021.

Arguments heard at length on the aforesaid application u/s. 439 Cr.P.C. of the accused Sunil Rathore for extension of interim bail. Perused the material available on record.

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During the course of arguments on the aforesaid application, it was submitted by counsel for the accused that vide order dated 06/08/2021 passed by this Court, interim bail for the period of seven days was granted to the accused Sunil Rathore and bail bonds were furnished and accused was released from the jail on 21/08/2021. It was further submitted that vide order dated 27/08/2021 passed by this Court, interim bail of the accused was extended for the further period of seven days. It was further submitted that period of interim bail of the accused is going to be expired today i.e. 03/09/2021. It was further submitted that during the aforesaid interim bail period, the accused has complied all the terms and conditions as mentioned in the interim bail orders dated 06/08/2021 and 27/08/2021 and accused has not misused the liberty granted by way of interim bail. It was further submitted that vide order dated 13/08/2021 passed by the Hon'ble High Court of Delhi in W.P. (C) No.4921/2021, it was directed that benefit of interim orders/ bail orders passed after 20/04/2021 shall be extended till 24/09/2021. It was further submitted that in view of the aforesaid order passed by the Hon'ble High Court of Delhi, interim bail of the accused Sunil Rathore be extended till 24/09/2021. It was further submitted that regular bail application of the accused Sunil Rathore is already pending before the Hon'ble High Court of Delhi. It was further submitted that the accused shall abide by all terms and conditions, if the interim bail of the accused is extended and accused shall surrender after the expiry of extended interim bail period.

During the course of arguments on the aforesaid application, it was submitted by Addl. P.P. for the State that the allegations against the accused are serious in nature. It was further submitted that vide order dated 06/08/2021 passed by this Court, interim bail for the period of seven days was granted to the accused Sunil Rathore and interim bail was further extended for the period of seven days vide order dated 27/08/2021 passed by this Court subject to the terms and conditions as mentioned in the aforesaid orders. It was further submitted that vide aforesaid orders dated 06/08/2021 and 27/08/2021, interim bail was granted/ extended to the accused for the specific purpose i.e. for performing the last rites/ rituals and submerging the ashes of his brother-

in-law in Ganga River, Allahabad. It was further submitted that as reported by the IO, the accused has already performed the last rites/ rituals and submerged the ashes of his brother-in-law in Ganga River, Allahabad and now, the purpose of interim bail has been fulfilled and in view of the same, accused is not entitled for the further extension of interim bail. It was further submitted that vide order dated 13/08/2021 passed by the Hon'ble High Court of Delhi in W.P. (C) No.4921/2021, it was directed that interim orders shall inure to the benefit of the persons, in whose favour interim orders/ bail orders were passed after 20/04/2021 till 16/07/2021. It was further submitted that the interim bail orders were passed after 16/07/2021, hence, the accused cannot take the benefit of aforesaid order passed by the Hon'ble High Court of Delhi. It was further submitted that interim bail application of the accused Sunil Rathore as per the H.P.C. guidelines has already been dismissed vide order dated 09/06/2021 passed by this Court with observation that the case of the accused does not fall in criteria of H.P.C. guidelines. It was further submitted that the present application of the accused is not maintainable and same be dismissed.

In the present case, reply of the aforesaid application was called from the SHO/ IO and reply of SI Satish Kumar was filed.

By way of the present application, the accused Sunil Rathore has prayed for extension of interim bail till 24/09/2021.

Vide order dated 06/08/2021 passed by this Court, interim bail for the period of seven days was granted to the accused Sunil Rathore subject to the terms and conditions as mentioned in the order and bail bonds were furnished and accused was stated to be released from the jail on 21/08/2021. Vide order dated 27/08/2021 passed by this Court, interim bail of the accused was extended for the further period of seven days subject to the terms and conditions as mentioned in the order. Vide aforesaid orders dated 06/08/2021 and 27/08/2021, interim bail was granted/ extended for the specific purpose i.e. for performing the last rites/ rituals and submerging the ashes of brother-in-law of the accused in Ganga River, Allahabad. It is not disputed that the accused has already

performed the last rites/ rituals and submerged the ashes of his brother-in-law in Ganga River, Allahabad and now, the purpose of interim bail of the accused Sunil Rathore has been fulfilled.

One of the terms and conditions of the aforesaid orders dated 06/08/2021 and 27/08/2021 was that the accused shall not seek further extension of interim bail on any ground. On 27/08/2021 during the course of arguments on the application for extension of interim bail, it was submitted by counsel for the accused that the accused shall not seek further extension of interim bail on any ground and accused shall surrender after the extended interim bail period. At the time of making aforesaid submission, the counsel for the accused was well aware with the order dated 13/08/2021 passed by the Hon'ble High Court of Delhi in W.P. (C) No.4921/2021.

Vide order dated 13/08/2021 passed by the Hon'ble High Court of Delhi in W.P. (C) No.4921/2021, it was directed that “ *In the meantime, on 09.07.2021, this Bench passed orders directing that existing interim orders dated 20.04.2021 shall inure to the benefit of the persons, in whose favour interim orders/ bail orders were passed after 20.04.2021, till 16.07.2021* ”.

From the aforesaid order, it is clear that an accused in whose favour interim bail order has been passed after 20/04/2021 till 16/07/2021 can only take the benefit of order dated 13/08/2021 passed by the Hon'ble High Court of Delhi in W.P.(C) No.4921/2021. Admittedly, interim bail order and extension of interim bail order of the accused Sunil Rathore were not passed after 20/04/2021 till 16/07/2021. Hence, the accused Sunil Rathore cannot take the benefit of the order dated 13/08/2021 passed by the Hon'ble High Court of Delhi in W.P. (C) No.4921/2021.

No other ground has been mentioned in the present application for extension of interim bail of the accused Sunil Rathore. Keeping in view the facts and circumstances of the case, gravity of offence and nature of serious allegations levelled against the accused, this Court is of the considered opinion that no ground for extension of interim bail of accused Sunil Rathore is made out. Accordingly, the present

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application of the accused Sunil Rathore for extension of interim bail is dismissed. The accused is directed to surrender before the concerned Jail Superintendent within the time as directed by this Court vide order dated 27/08/2021.

A copy of this order be sent to the concerned Jail Superintendent through E-mail for information and compliance. Order be uploaded on the website of the Delhi District Court. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

**FIR No.40/2017
PS Prasad Nagar
U/s 392/394/397/411/34 IPC
State Vs. Akash**

03/09/2021

File taken up today on the bail application u/s. 439 Cr.P.C of the accused Akash for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Sh. Vineet Jain, Ld. Counsel for the accused Akash (through V.C.).

Assistant Ahlmad is on leave today.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 15/09/2021. Date of 15/09/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

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**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)**

**SC No.74/2021
FIR No.34/2014
PS Prasad Nagar
U/s 302/394/411 IPC
State Vs. Deepak Kumar**

03/09/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Deepak Kumar for extension of interim bail as per the H.P.C. guidelines.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused Deepak Kumar is present with Ld. Counsel Sh. Kapil Kishor Kaushik (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that he may be permitted to withdraw the present application of the accused Deepak Kumar for extension of interim bail. Heard. Request is allowed.

At the request of counsel for the accused, the present application of the accused Deepak Kumar for extension of interim bail is dismissed as withdrawn.

Order be uploaded on the website of the Delhi District Court.

Counsel for the accused Deepak Kumar is at liberty to collect the copy of the present order through electronic mode.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

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**FIR No.221/2015
PS Karol Bagh
U/s 302/395/397/342/412/34/120-B IPC & 25/27 Arms Act
State Vs. Bablu Mathur & Ors.**

03/09/2021

File taken up today on the application u/s 439 Cr.P.C. of accused Subroto Bera @ Bachhu for grant of regular bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Sanjeev Kumar is present (through V.C.).
Sh. Dipanshu Chugh and Sh. Vikas Padora, Ld. Counsel for the accused Subroto Bera @ Bachhu (through V.C.).

Assistant Ahlmad is on leave today.

Reply to the aforesaid bail application of the accused is stated to be filed by the IO.

It is submitted by counsel for the accused that the present bail application of the accused be taken up for consideration on physical hearing day. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **15/09/2021.** Date of 15/09/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Sanjeev Kumar is bound down for the next date of hearing i.e. **15/09/2021.**

Order be uploaded on the website of the Delhi District Court.

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**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)**

**FIR No.224/2015
PS Timarpur
U/s 302/34 IPC
State Vs. Gurcharan Singh @ Charan Singh**

03/09/2021

File taken up today on application u/s. 439 Cr.PC of the accused Gurcharan Singh @ Charan Singh for extension of interim bail.

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Ms. Sushma Sharma, Ld. Counsel for the accused Gurcharan Singh @ Charan Singh (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused Gurcharan Singh @ Charan Singh is on interim bail in the present case as per the H.P.C. guidelines.

Counsel for the accused seeks further time for clarifications. Heard. Request is allowed.

At the request of counsel for the accused, the aforesaid application of the accused be put up for consideration on 17/09/2021. Date of 17/09/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

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**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)**

CR No.78/2021
Nitin Singhal Vs. State

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Ayush Gupta, Ld. Counsel for the revisionist (through V.C.).
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the revisionist that the present revision petition be taken up for consideration in physical hearing day. Heard. Request is allowed.

At request, put up the matter for clarifications/ further proceedings on **24/09/2021**. Date of 24/09/2021 is given at specific request and convenience of counsel for the revisionist.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

**SC No.130/2021
FIR No.226/2017
PS Subzi Mandi
State Vs. Karan**

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Karan has not joined the proceedings through V.C.
Sh. Amit Kumar, Ld. Counsel for the accused Karan (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused could not be contacted and accused will appear on the next date of hearing. It is further submitted that accused is on bail in the present matter.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

In terms of the previous orders, issue fresh notice to the complainant, through IO, for the next date of hearing.

Issue notice to the IO, for the next date of hearing.

At request, put up the matter for arguments on the point of charge on 23/11/2021.
Date of 23/11/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

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CNR No.DLCT01-016634-2019
SC No.04/2021
FIR No.82/2019
PS NDRS
State Vs. Jagan Nath

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.)
Accused has not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

Put up the matter for arguments on the point of charge on **22/11/2021.**

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

CNR No.DLCT01-003847-2021
SC No.22/2021
FIR No. 335/2019
PS Nabi Karim
State Vs. Surender Kumar & Ors.

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Sachin is produced from J/C from Jail No.5 (through V.C.).
Accused Prem Manohar is produced from J/C from Jail No.6 (through V.C.).
Accused Sanjay is present with Ld. Counsel Sh. Roop Narain (through V.C.).
Accused Hemraj is present with Ld. Counsel Mr. Mohd. Iliyas (through V.C.).
Accused Surender is present with Ld. Counsel Sh. Manoj Sharma (through V.C.).
Ms. Richa Sharma, Ld. Counsel for the accused Sachin and Prem Manohar (through V.C.).
Remaining accused have not joined the proceedings through V.C.

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the remaining accused.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

At request, put up the matter for arguments on the point of charge on **22/10/2021**.
Date of 22/10/2021 is given at specific request and convenience of counsel for the aforesaid accused.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

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**SC No.74/2021
FIR No.34/2014
PS Prasad Nagar
State Vs. Deepak Kumar**

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Deepak Kumar is present with Ld. Counsel Sh. Kapil Kishor Kaushik (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused Deepak Kumar is on interim bail in the present matter as per the H.P.C. guidelines.

At request, put up the matter for PE on **29/11/2021**. Date of 29/11/2021 is given at specific request and convenience of counsel for the accused.

Witnesses be summoned as per the previous orders, for the next date of hearing i.e. **29/11/2021**.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

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Misc. CrI. No.02/2021

Gopal Krishan Aggarwal Vs. Abhay Singh Yadav & Ors.

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Abhay Kumar, Ld. Counsel for the applicant (through V.C.).

Assistant Ahlmad is on leave today.

Original file is stated to be in the Hon'ble High Court of Delhi.

At request, put up the matter for consideration/ further proceedings on **29/11/2021**. Date of 29/11/2021 is given at specific request and convenience of counsel for the applicant.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

CNR No.DLCT01-001928-2021

CR No.39/2021

Narayan Chandra Giri Vs. Biman Mukherjee

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the revisionist.

Assistant Ahlmad is on leave today.

On 10/03/2021, it was submitted by counsel for the revisionist that the revisionist wishes to withdraw the present revision petition on the next date of hearing. None has joined the proceedings through V.C. on behalf of the revisionist since morning despite repeated calls.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the revisionist.

Put up the matter for consideration/ further proceedings on **24/09/2021.**

Order be uploaded on the website of the Delhi District Court.

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ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

CNR No.DLCT01-001923-2021

CR No.38/2021

Narayan Chandra Giri Vs. Biman Mukherjee

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the revisionist.

Assistant Ahlmad is on leave today.

On 10/03/2021, it was submitted by counsel for the revisionist that the revisionist wishes to withdraw the present revision petition on the next date of hearing. None has joined the proceedings through V.C. on behalf of the revisionist since morning despite repeated calls.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the revisionist.

Put up the matter for consideration/ further proceedings on **24/09/2021.**

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

**SC No.19/2021
FIR No.173/2013
PS Burari
State Vs. Shanu**

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Shanu has not joined the proceedings through V.C.
Sh. J.S. Mishra, Ld. Legal Aid Counsel for the accused Shanu (through V.C.).

Assistant Ahlmad is on leave today.

It is submitted by counsel for the accused that accused is not available today, being unwell and he will appear on the next date of hearing. At the oral request of counsel for the accused, personal appearance of the accused is exempted for today only.

It is further submitted that accused is on interim bail in the present matter as per the H.P.C. guidelines.

At request, put up the matter for final arguments on **29/09/2021**. Date of 29/09/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

VIJAY
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**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)**

CR No.33/2021
State Vs. Amrik Singh (Lovely) & Ors.

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Atul Kumar Shrivastava with Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ revisionist (through V.C.).

None has joined the proceedings through V.C. on behalf of the respondent No.1.

Sh. Suraj Rathi, Ld. Counsel for the respondent No.2 and 3 (through V.C.).

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the respondent No.1.

Counsel for the respondent No.2 and 3 seeks further time for filing reply. Heard. Request is allowed. Reply be filed on or before the next date of hearing with direction to supply advance copy of the same to the opposite side. Last opportunity is granted for filing the reply.

At joint request, put up the matter for filing of reply and arguments on **06/12/2021 at 12:00 Noon.** Date of 06/12/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

CR No.27/2021
Kishan Lal Vs. The State

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings on behalf of the revisionist through V.C.
Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent (through V.C.).

Assistant Ahlmad is on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of the revisionist.

Put up the matter for arguments on **18/11/2021.**

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)

CA No.42/2021
State Vs. Maan Singh & Anr.

03/09/2021

(Proceeding of the matter has been conducted through video conferencing in terms of circular No. 569/RG/DHC/2021 dated 19/08/2021 of the Hon'ble High Court of Delhi and circular No.1150/46951-47141/DJ/ (HQ)/ Covid Lockdown/ Physical Courts Roster/2021 dated 20/08/2021 of the Ld. District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.)

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ appellant (through V.C.)

Sh. Deepak Kumar, Ld. Counsel for the respondent Maan Singh (through V.C.). and he is also appearing as proxy counsel for counsel for the respondent Virender.

Assistant Ahlmad is on leave today.

At request, put up the matter for arguments on **22/11/2021.** Date of 22/11/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

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(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
03/09/2021(G)